

(c) and (d) Powergrid Corporation of India, who have been entrusted with this task by the Government of India, has recently invited pre-qualification proposals for the shortlisting of potential developers through international competitive bidding process for Cuddalore (1000-1500 MW) in Tamil Nadu and Pipavav (2000 MW +) in Gujarat.

[Translation]

Investment by International Oil Companies

919. DR. ASHOK PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal from the international oil companies for making investment in India;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) In addition to a large number of foreign investment proposals in the petroleum sector which have already been approved through Foreign Investment Promotion Board (FIPB), the following proposals for investment from international oil companies are pending with the Government:—

- (i) LNG Terminal at Trombay in Maharashtra with a capacity of 3.0 MMTPA by M/s TOTAL Gas and Power India, France with Tata Electric Company having foreign investment amounting to Rs. 425 Crore at 50% share.
- (ii) Aromatic complex (Paraxylene/PTA at Panipat) by Indian Oil Corporation in a joint venture with M/s Petronas of Malasia. The estimated cost of the project is Rs. 4056 Crore. The equity distribution and source of funding are yet to be finalised.

In addition to above, Government have offered 18 exploration blocks under New Exploration Policy (NELP) for bidding to public sector and private companies including international oil companies on terms that provide for level playing field to investors.

(c) The proposals mentioned at Sl. No. (i) to (ii) above are at different stages of processing/negotiation and a decision thereon will be taken in due course.

[English]

Re-Opening of Research Centre, Assam

920. SHRI NEPAL CHANDRA DAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a medical research centre at Karimganj District of Assam managed by the Central Government has been wound up;

(b) if so, the reasons therefor;

(c) whether the Government propose to re-open the research centre; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) and (b) There is no Government Medical Research Centre established by the Central Government at Karimganj Distt. of Assam.

(c) No

(d) Does not arise.

Permission to Open Medical and Dental Colleges

921. SHRI K.D. SULTANPURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of the Institutions given permission by the Union Government for opening Medical and Dental Colleges in various States in the private sector during the last ten months; and

(b) the criteria followed in granting such permission?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) List of such colleges is given in the attached statement.

(b) Such permissions are granted on the recommendations of the concerned professional Councils in accordance with the provisions of the IMC/the Dentists Acts and Regulations framed thereunder.